



2026:AHC:55811

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 8907 of 2026

Moolo @ Javitri

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Gaurav Singh, Mohd. Irfan
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Mohd. Irfan, learned counsel for the applicant and Sri Imran Khan, learned AGA, for the State.

2. The instant bail application has been filed on behalf of the applicant with the prayer to release her on bail in Case Crime No.531 of 2025, under Sections 85, 80(2),115(2) 351(3) BNS and Section 3/4 Dowry Prohibition Act, Police Station Milak, District Rampur during pendency of the trial.

3. Learned counsel for the applicant submits that applicant is mother-in-law of the deceased and on the basis of false and general allegation she has been made accused in the present matter.

4. He further submits that actually relationship of the deceased with her 'jethani' was not cordial and on the date of incident serious dispute arose between both of them and thereafter in rash she consumed pesticide and however, immediately after the incident her husband had taken her to Hospital, which is evident from page 27 of the paper book, but unfortunately during treatment she died.

5. He next submits that during post mortem cause of death of the deceased could not be ascertained and her viscera was preserved and from the perusal of the viscera report which has been annexed at page 69 of the paper book, it reflects that she died due to consumption of aluminum phosphide.

6. He further argued that however, post mortem report of the deceased

suggests that she also sustained multiple abrasions but it reflects that when her husband was taking her to the Hospital then on the way she sustained these abrasions.

7. He further submits that applicant is lady and there is no specific allegation against her and she is not having any previous criminal history and in the present matter she is in jail since 22.12.2025, i.e., for almost three months.

8. Per contra, learned AGA however opposed the prayer for bail but could not dispute the argument on facts advanced by the learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. Considering the argument advanced by the learned counsel for the parties and the fact that applicant is mother-in-law of the deceased and there is no specific allegation against him and from the perusal of the viscera report of the deceased, possibility of suicide committed by her at this stage cannot be ruled out and even it reflects that her husband had taken her to the Hospital and applicant is lady and she is in jail in the present matter for almost three months, in my view, applicant is entitled to be released on bail.

11. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

12. Let the applicant-**Moolo @ Javitri** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

13. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

14. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 17, 2026

SKM